

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18979/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in SA No. 520/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(FOR I.R. and IA No.78794/2018-CONDONATION OF DELAY IN FILING and IA No.78795/2018-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 19001/2018 (XI)

(FOR I.R. and IA No.79437/2018-CONDONATION OF DELAY IN FILING and IA No.79438/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79439/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19010/2018 (XI)

(FOR I.R. and IA No.80466/2018-CONDONATION OF DELAY IN FILING and IA No.80467/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80469/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19045/2018 (XI)

(FOR I.R. and IA No.79400/2018-CONDONATION OF DELAY IN FILING and IA No.79402/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79403/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19163/2018 (XI)

(FOR I.R. and IA No.80421/2018-CONDONATION OF DELAY IN FILING and IA No.80422/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80423/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19164/2018 (XI)

(FOR I.R. and IA No.80410/2018-CONDONATION OF DELAY IN FILING and IA No.80411/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80412/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19173/2018 (XI)

(FOR I.R. and IA No.79297/2018-CONDONATION OF DELAY IN FILING and IA No.79299/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79300/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 19178/2018 (XI)

(FOR I.R. and IA No.79862/2018-CONDONATION OF DELAY IN FILING and IA No.79863/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79865/2018-EXEMPTION FROM FILING O.T.)

Date : 03-07-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
 Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing O.T. and exemption from filing c/c of the impugned judgment are allowed.

Delay condoned.

Learned counsel for the petitioner - State has drawn our attention to *Punjab State Electricity Board & Ors. v. Jagjiwan Ram & Ors.* [2009 (3) SCC 661].

Issue notice.

In the meanwhile, there will be a stay of the operation of the impugned judgment and order passed by the High Court.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER